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**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 758 of 2005

Jabalpur, this the 23rd day of August, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Vinod Shanker Kurariya,
S/o. late Shri R.P. Kurariya,
Aged about 55 years,
Senior Auditor, Local Audit Office
(Army), R/o. 9, Sadanand Society,
Ganga Nagar, Garha, Jabalpur (MP). Applicant

(By Advocate – Shri Pankaj Dubey)

V e r s u s

1. Union of India, through Secretary,
Ministry of Defence, North Block,
New Delhi.
2. The Controller of Defence Accounts,
Ridge Road, Jabalpur.
3. PAO (ORs), Grenadiers Regimental
Centre, Jabalpur. Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

“1. to quash impugned orders dated 29.7.2005 and 4.8.2005 Annexure A-5 and Annexure A-6 respectively and direct the respondents to allow the applicant to work at his present place of posting with respondent No. 2 at Jabalpur.”

3. The brief facts of the case are that the applicant has been transferred and relieved by order dated 29th July, 2005 (Annexure A-5) from his present

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place of work at Jabalpur to Sagar. He has preferred a representation against this transfer order, dated 17th August, 2005 (Annexure A-7) and the same is still pending before the respondents for consideration. The learned counsel for the applicant has submitted that he will feel satisfied if directions are given to the respondents to consider and decide the said pending representation of the applicant and till then he be not disturbed from the present place of posting. Similar directions are given by the Tribunal in OAs Nos. 729/2005 and 677/2005 on 11th August, 2005 and 26th July, 2005 respectively.

4. In view of the submission made by the learned counsel for the applicant we feel that ends of justice would be met if we direct the respondents to consider and decide the said pending representation of the applicant dated 17th August, 2005 (Annexure A-7) by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of a copy of this order. We do so accordingly. Till the said representation of the applicant is decided by the respondents he be not disturbed from the present place of posting. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents today itself as it is a local matter.

5. Thus, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

“SA”

पृष्ठांकन सं. ओ/न्या....., जबलपुर, दि.....
प्रतिलिपि अवै भित:—

- (1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/वडु..... के काउंसल
- (3) प्रत्यर्थी श्री/श्रीमती/वडु..... के काउंसल
- (4) ग्रन्थालय, केप्राइ, जबलपुर न्यायपीठ

सूचना एवं आवश्यक कार्यवाही हेतु

२५/८/०५ उप रजिस्ट्रार

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Pankaj Dubey
22/7/05